

not eligible for accommodation from the General Pool provided a house of the same type (acceptable to the Directorate) is given in exchange.

Instructions on interpool transfer apply to all types of accommodation uniformly.

Information regarding the number of houses given on exchange basis w.e.f. 1.1.95 is as follows :

Type	Number of Qtrs.
I	Nil
II	03
III	03
IV	01
IV (Spl.)	Nil
V-A (D-II)	13
V-B (D-I)	01
VI (C-II)	03
VI (Bungalow)	06
VII	07
VIII	Nil
Hostel	04
Total	41

World Bank Assistance

1862. SHRI KACHARU BHARU RAUT :
SHRI TARIQ ANWAR :
SHRI D.P. YADAV :

Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state :

(a) whether the Government have asked the World Bank for foreign aid to India for her poverty alleviation and eradication programmes;

(b) if so, the reaction of the World Bank thereon;

(c) whether any proposals have been received from the States also for alleviation and eradication programmes; and

(d) if so, the funds sought and allocated Scheme-wise and State-wise?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI YOGINDER K. ALAGH) : (a) to (d). Yes, Sir. Government of India has sent initial request to World Bank in respect of Andhra Pradesh, Madhya Pradesh, West Bengal and Rajasthan for poverty alleviation project. World Bank has sanctioned Japanese Grant of Yen 88.3 million for project preparation. The total project cost can be finalised only after regular project reports are prepared based on the studies undertaken by various States.

Encroachment of Government Land

1863. SHRI JAI PRAKASH (HARDOI) : Will the PRIME MINISTER be pleased to refer to the reply given to USQ No. 2342 dated July 31, 1996 regarding encroachment of Government land and state :

(a) whether the information has since been collected;

(b) if so, the details thereof and the action taken thereon;

(c) whether all encroachment on Government land in Sainik Farm have been removed;

(d) if not, the reasons therefor;

(e) the action taken so far to get the unauthorised buildings on Government land in Anant Ram Dairy, New Delhi cleared?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) Yes, Sir.

(b) The Public Works Department of the Government of National Capital Territory of Delhi has reported that the encroachment is in their knowledge and they have already taken up the matter with the Delhi Police for its removal.

(c) and (d). The Municipal Corporation of Delhi has reported that 22 cases have been booked in the area since 1.1.1996. Demolition notices were issued in all these cases and thereafter demolition orders were passed. In one case action for demolition has also been taken. In the remaining cases, Municipal Corporation of Delhi is already seized of the matter for demolishing the unauthorised construction as per their policy.

(e) N.D.M.C. has reported that whenever unauthorised construction has been noticed in Anant Ram Dairy, notices have been issued for removal/sealing of the same.

Modernisation of Power Sector

1864. DR. C. SILVERA : Will the PRIME MINISTER be pleased to state :

(a) whether in view of the investment for modernisation of power sector, the Government have sought plan allocation for taking up projects by the State owned power utilities during the 9th five year plan;

(b) if so, whether the Government has decided to provide substantial funds for power sector during 9th five year plan;

(c) the main reasons that private parties have not come forward for investment in the power sector;